

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat
Srinagar
Notification
Srinagar, the 27th September 2022

S.O. 457 .- In exercise of the power conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Sh.Vinay Khosla, JKAS, Additional District , Billawar., Kathua to be the Executive Magistrate, who shall exercise all the power of an Executive Magistrate within the territorial jurisdiction of District Kathua.

The Government further in exercise of the powers conferred by sub-section (2) of section 20 of the said Code appoint the aforesaid Executive Magistrate as Additional District Magistrate within the territorial jurisdiction of District Kathua, who shall have all the powers of District Magistrate under the said code.

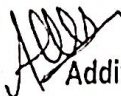
By Order of the Government.

Sd-
(Achal Sethi)
Secretary to Government,

No.LAW-Powr/8/2022-10
Copy to the:-

Dated :- 27 -09-2022

1. Principal Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. District Magistrate Kathua. This is with reference to his letter No.DCK/Adm//2022-23/1834-35, dated 24-09-2022.
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. S.O.section,Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
6. Incharge website.
7. Concerned officer.
8. Concerned file.


(Khursheed Ahmad Bhat)
Additional Secretary to Government,